## ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

## LAWS AND REGULATIONS

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### ABSTRACT OF THE PROCEEDINGS

## THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,

ASSEMBLED FOR THE PURPOSE OF MAKING

## LAWS AND REGULATIONS,

1891

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vict., Cap. 67.

The Council met at Government House on Friday, the 13th March, 1891.

### PRESENT:

His Excellency the Viceroy and Governor General of India, G.C.M.G., G.M.S.I., G.M.I.E., presiding.

His Honour the Lieutenant-Governor of Bengal, K.C.S.I.

His Excellency the Commander-in-Chief, Bart., V.C., G.C.B., G.C.I.E., R.A.

The Hon'ble Lieutenant-General Sir G. T. Chesney, K.C.B., C.S.I., C.I.E., R.E.

The Hon'ble Sir A. R. Scoble, Q.C., K.C.S.I.

The Hon'ble Sir D. M. Barbour, K.C.S.I.

The Hon'ble Colonel R. C. B. Pemberton, R.E.

The Hon'ble F. M. Halliday.

The Hon'ble Rao Bahadur Krishnaji Lakshman Nulkar, C.I.E.

The Hon'ble H. W. Bliss, C.I.E.

The Hon'ble G. H. P. Evans.

The Hon'ble J. Nugent.

The Hon'ble J. L. Mackay, C.I.E.

The Hon'ble J. Woodburn.

The Hon'ble Rájá Udai Partab Singh of Bhinga.

# INDIAN MERCHANDISE MARKS ACT, 1889, AND SEA CUSTOMS ACT, 1878, AMENDMENT BILL.

The Hon'ble SIR ANDREW SCOBLE moved that the Report of the Select Committee on the Bill to amend the Indian Merchandise Marks Act, 1889, and the Sea Customs Act, 1878, be taken into consideration. He said:—

"The provisions of the Bill embody the recommendations of a Committee of Government officers and mercantile experts which was appointed in February last year to consider the working of the Indian Merchandise Marks Act, and whether any amendments were necessary to secure its smooth and efficient operation. Those recommendations received the general approval of the commercial community, and have been adopted without alteration by the Select Committee. An additional clause has, however, been added to the Bill, at the

72 AMENDMENT OF INDIAN MERCHANDISE MARKS ACT, 1889, AND SEA CUSTOMS ACT, 1878; REPEAL AND AMENDMENT OF ENACTMENTS; AMENDMENT OF INLAND STEAM-VES-SELS ACT, 1884; OUDH COURTS.

[Sir Andrew Scoble; Sir David Barbour; the President.] [13TH MAR., 1891.]

suggestion of the Karachi Chamber of Commerce, for the purpose of making the abetment in India of a breach of the Act committed elsewhere an offence cognizable by the tribunals of this country. This is a very useful and necessary provision, and will no doubt be accepted by the Council."

The Motion was put and agreed to.

The Hon'ble SIR ANDREW SCOBLE also moved that the Bill, as amended, be passed.

The Motion was put and agreed to.

### REPEALING AND AMENDING BILL.

The Hon'ble SIR ANDREW SCOBLE also presented the Report of the Select Committee on the Bill to repeal certain Obsolete Enactments and to amend certain other Enactments.

INLAND STEAM-VESSELS ACT, 1884, AMENDMENT BILL.

The Hon'ble SIR DAVID BARBOUR presented the Report of the Select Committee on the Bill to amend the Inland Steam-vessels Act, 1884.

#### OUDH COURTS BILL

The Hon'ble SIR ANDREW SCOBLE presented the Report of the Select Committee on the Bill to amend the constitution of the Court of the Judicial Commissioner of Oudh, and alter the Law with respect to Second Appeals and other matters in that Province.

His Excellency THE PRESIDENT then said :-

"I propose, if convenient to hon'ble members, that the Council should adjourn to Thursday, the 19th instant. Upon that day we should take the Age of Consent Bill and the Factories Bill. I would suggest that we should hold another sitting on Saturday, the 21st instant, and I hope that on that occasion we may be able to dispose of the remainder of the business before the Council.

"I understand that the Financial Statement of our hon'ble colleague Sir David Barbour will be ready for publication next week. I am afraid that this year we shall not be able to give the Council an opportunity of discussing the

statement. Hon'ble members are aware that the terms of the Indian Councils Act render such a discussion impossible, unless financial legislation of some kind is proposed. The statement of our hon'ble colleagur does not involve any such legislation, nor is there before the Council any Bill in connection with which the financial situation could be discussed.

"Hon'ble members will recollect that last winter, and the winter before, we took advantage of the passage of two comparatively unimportant measures, which indirectly affected the Budget, in order to bring on a general financial discussion. I am afraid that that course is not open to us this year. Hon'ble members will no doubt have observed that the Secretary of State has already introduced into Parliament his Bill for amending the Indian Councils Act, and there is every reason to hope that it may become law during the present session of the British Parliament. Should that anticipation be realised, this will be the last session of the Legislative Council which will take place without a full discussion of the financial situation and the financial proposals of the Government of India."

The Council adjourned to Thursday, the 19th March, 1891.

S. HARVEY JAMES,

Secretary to the Government of India,

Legislative Department.

FORT WILLIAM; The 16th March, 1891.